

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 412
IA/1500/ND/2024, IA/581/ND/2024,
IA/2065/ND/2024 IN IB/555/ND/2023

IN THE MATTER OF:

Idbi Trusteeship Services Private Limited	...	Applicant
Versus		
Ats Infrabuild Private Limited	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 06.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Arunav Guha Roy, Ms. Anushree Poddar, Advs.
For the Respondent	: Mr. Kartik Nayar, Mr. Krish Kalra, Mr. Divyansh Rai, Advs.
For the Intervener	: Mr. Ashish Singh, Mr. Rishabh Sharma, Mr. Rishabh Darira, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Kartik Nayar, Ld. Sr. Counsel for the Respondent is present through VC. Reply arguments heard in part. For continuation of reply arguments, let this matter be posted to **16.05.2024**.

IA/2065/ND/2024:-

This is an application filed to bring on record the additional documents. The Counsel for the Respondent/Applicant had strongly objected for consideration of this IA/2065/ND/2024. The Respondent/Applicant is permitted to file their reply on maintainability. List this matter on **16.05.2024**.

All other IAs are adjourned to **16.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)